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**B.P. Das .....Applicant**  
**Vrs.**  
**Union of India & Others .....Respondents**

Admission No.04  
O.A. No. 574 of 2013  
Advocate(s)- Mr. S.K. Ojha  
Advocate(s)- Mr. S. Barik

Order dated: 27.08.2013

**CORAM**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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Heard Sri S.K. Ojha, Ld. Counsel for the applicant and Sri S. Barik, Ld. Addl. Central Govt. Standing Counsel for the Respondents.

2. Sri Ojha, Ld. Counsel for the applicant has filed a Memo dated 22.08.2013 in which he has made a prayer that this Hon'ble Tribunal may kindly be pleased to permit the applicant to withdraw this O.A. to enable him to pursue his case by way of representing to the competent authority within a specified period and the authority may kindly be directed to consider and dispose of the same within a specified period and until then not to disturb the applicant from his present place of posting.

3. In view of the above, the applicant is permitted to withdraw this O.A. He may file his representation before the concerned authorities and it is hoped and expected that the authorities will consider his representation within a reasonable time. Accordingly, the O.A. is disposed of as withdrawn.

  
MEMBER(Admn.)